

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1221/99

New Delhi this the 17th day of February, 2000.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN

Shri Praveen Kumar,
S/o late Sh. Ram Bhaj,
R/o Village Lochan Malikpur,
District: Baghpat (UP).

...Applicant

(By Advocate Shri Bhopal Singh)

-Versus-

1. Union of India
through Secretary,
Ministry of Home Affairs,
South Block,
New Delhi.
2. The Commissioner of Police,
Police Head Quarters,
New Delhi. Respondents

(By Advocate Shri Ajesh Luthra, proxy for Ms. Jyotsana Kaushik, Advocate)

Q.R.D.E.R (ORAL)

This is an application for appointment on compassionate grounds in Delhi Police. The applicant is the son of the deceased, who was working as an ASI in the Delhi Police, who expired on 27.5.94. In the first instance the widow filed application for compassionate appointment to the respondents which has been rejected by the order 28.3.95. Thereafter the applicant himself filed an application to consider his case for compassionate appointment which was also rejected by the order dated 24.4.96. Once again, the applicant has made an application for compassionate appointment. That too was rejected on 25.4.97. In the order dated 25.4.97 it has been clearly stated that the case of the applicant for compassionate appointment for Class IV employee has been reconsidered in the Headquarters headed by the Commissioner of Police but

the application was rejected. ~~yet~~ Again, on an application made by the applicant his case was reconsidered by the Committee and was rejected by the impugned order dated 9.10.98. It was clearly stated in this order that his case was considered thrice.

2. In the circumstances, in view of the consistent rejection of the applications of the applicant the OA is not only barred by the principles of res judicata but also on the ground of limitation. The O.A. is accordingly dismissed. No costs.

Unbipinlal
(V. Rajagopala Reddy)
Vice-Chairman (J)

"San."